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Bidyakayak  
Bridgwater Patha  
M. K. Badu  
P. K. Pandit  
CAT/J/II

(A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 612-1995

Sri Brundaban ....., Applicant(s)

..... Versus  
Union of India & ors ....., Respondent(s)

Sr. No.	Date	Order with Signature
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25/9

95

## REGISTER

Su

Registrar

1. 17.10.95.

Heard Shri Bidhayak Patnaik, learned counsel appearing for the Applicant. He has prayed in the Original Application that a direction should be given to the respondents, the Divisional Manager, Railway Eastern Zone Assonsol, West Bengal and the General Manager Eastern Railway, Assonsol, West Bengal for regularisation of the period of service from 13.2.1990 to 30.6.1992, leave salary for the leave due to his credit on 12.2.1990 and other annual incremental dues as on 1.9.1990 and on 1.9.1991 be approved.

In a representation dated 1.12.1992 Annexure-5 to the Original Application, addressed to the Divisional Railway Manager, Eastern Railway, Assonsole, West Bengal who is Respondent No.1 in this petition, the back ground of the applicant's unfortunate amputation of right leg defective vision

9/0 for Rs 50/- has been filed.

25/9/95

In this application, the petitioner vs 18/1992 CAT, Act for Regd  
for payment of his salary, Allowances etc.

For Regd Pl.

25/9/95

Subj

Registrar 26.09.95

Debts removed

May be placed before Registrar for registration  
Please file

131 x S. 813.10  
95.

Registrar

(A)

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		<p>was narrated. The applicant requested the D.R.M. to consider release of his duty pay from 1.2.1990 to 12.2.1990 and from 1.7.1992 to 31.7.1992. He also requested leave salary for the leave due to his credit on 12.2.1990 and regularisation of the period from 13.2.1990 to 30.6.1992.</p> <p>It is submitted by the learned counsel that this petition filed on 1.12.1992 has been pending with the Divisional Railway Manager. He fervently urged that for obtaining emoluments concerning the applicant's duty periods and incremental dues, the period of limitation for filing of an application under section 19 of the Administrative Tribunals Act, 1985 can be relaxed.</p> <p>After hearing the submission of the learned counsel and going through the averments made, I am satisfied that this is a fit case for direction to the Divisional Railway Manager with whom the petition dated 1.12.1992 followed by subsequent reminders dated 1.11.1993 and 28.10.1994 is pending.</p> <p style="text-align: right;">for admission Fateh 161x Branch</p> <p style="text-align: right;">Free copy of order dt. 17-10-95 with application copy may be sent to the respdt. by regd. post.</p> <p style="text-align: right;">The same copy of order may also be given to the applicant counsel.</p> <p style="text-align: right;">Fateh 197x Munshi 19.10.95 S.D.</p> <p style="text-align: right;">Received copy posted by Fateh dt 30.10.95</p>

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No. Order

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Order

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I would, therefore, direct the Divisional Manager, Eastern Railway, Assansol, West Bengal to examine and dispose of the petition in the grievance cell addressed to him, Annexure-5 to the Original Application, within a period of two months from the date of receipt of a copy of the order after giving a personal hearing to the applicant. The Divisional Manager, shall pass a reasoned order disposing of the representation.

With these observations the petition is disposed of. No costs.

Parasimhaswami  
17. x. 95  
MEMBER (ADMN.)